

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:501
ANSWERED ON:26.11.2012
CARDS FOR MIGRANT LABOURERS
Natarajan Shri P.R.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details and estimated number of migrant labourers across the country as on date;
- (b) whether these migrant labourers have been provided with AADHAR Cards;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the details of social welfare measures provided to these labourers, State-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): No data is maintained at Central level in respect of migrant workers. As per census 2001, 314.54 million persons moved for various reasons within the country. Out of these, 29.90 million migrated for reasons of employment.

(b) to (d): Aadhaar cards are issued to the residents of India based on a set of demographic and biometric attributes. Aadhaar is a random 12 digit number where no profiling is done on grounds of caste, creed, religion or migrant status. The Unique Identification Authority of India (UIDAI) is implementing the Aadhaar project through a Partnership Model with various State/Union Territories Government/Financial Institutions/India Post etc. who are enrolling the residents in both rural & urban areas across different States/Union Territories.

(e): The Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 to regulate the employment of inter-state migrant workmen and to provide for their conditions of service and for matters connected therewith. The Act inter-alia, provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. to these workers. The provisions of various labour laws like the Employees Compensation Act, 1923, the Payment of Wages Act, 1936, the Industrial Dispute Act, 1947, the Employees Insurance Act, 1941, the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and Maternity Benefit Act, 1961 are also applicable to migrant workers.

The Government has also enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers.

The migrant workers come from various segments of unorganized workers such as building and other construction workers, farm labourers, domestic workers etc. The existing schemes for such workers are also accessible to migrant workers.